

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate the right of citizenship of persons belonging to the religious minority communities, who have migrated to the territory of India from the territory of Pakistan, now included in the territory of Bangladesh and matters incidental thereto."

The motion was adopted.

SHRI R. P. YADAV: I introduce the Bill.

**MOTOR VEHICLES (AMENDMENT)
BILL***

(Amendment of Section 95, etc.)

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

**NEWSPAPERS (PRICE AND PAGE)
BILL***

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may

have fuller opportunities of freedom of expression.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression."

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

**DISPLACED PERSONS (DEBTS
ADJUSTMENT) (AMENDMENT)
BILL***

(Amendment of Section 31)

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the Displaced Persons (Debts Adjustment) Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Displaced Persons (Debts Adjustment) Act, 1951."

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Eighth Schedule)

SHRI BHOGENDRAS JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 15 etc.)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT MEERUT) BILL*

SHRI RASHEED MASOOD (Saharanpur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Allahabad at Meerut.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Allahabad at Meerut."

The motion was adopted.

SHRI RASHEED MASOOD: I introduce the Bill.

HIGH COURT OF BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT AURANGABAD) BILL*

SHRI UTTAM RATHOD (Hingoli): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Bombay at Aurangabad.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Bombay at Aurangabad."

The motion was adopted.

SHRI UTTAM RATHOD: I introduce the Bill.

EMPLOYMENT BILL*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill to provide employment to the largest number of persons and bring down unemployment to the minimum level on the basis of the principle of one-person-one-job."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a bill to provide employment to the largest number of persons and bring down unemployment to the minimum level on the basis of the principle of one-person one-job."

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.